

3. India gifted a consignment of 2,000 Metric Tons of rice at a cost of US\$ 480,000.

4. The number of ITEC slots for training of Cambodian nationals has been increased from 15 to 20 in 1995.

5. We have also extended the term for one year of one Indian doctor deputed to Cambodia under India's ITEC Programme.

#### Setting up a Training Institute

1376. SHRI RAMESH CHENNITHALA : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Kerala Government has submitted any proposal for setting up of a training institute for personnels working in the field of Inland Water Transport;

(b) if so, the details thereof; and

(c) the reaction of the Union Government thereto with the details of funds provided, if any?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) Yes, Sir. A project titled "Kerala Marine Engineering Institute" Thevara, Kochi was submitted to the Inland Waterways Authority of India (IWA) by the Government of Kerala in 1995.

(b) The Institute is proposed to be set up as a Maritime Autonomous Society of Water Transport Deptt., Government of Kerala. Its objective is to impart theoretical and practical training to fresh candidates and present crew of Marine Inland vessels, harbour, crafts, fishing trawlers, dredgers, barges etc. and grant diploma/certificates for Maritime trades. The Government of Kerala has sought financial assistance to the tune of Rs. 291.50 lakhs from the IWA for setting up of the institute and its operation for the first three years viz: 1995-96 to 1997-98.

(c) The proposal of the Government of Kerala is being examined alongwith similar proposals received from other State Governments. In the Annual Plan 1996-97, under central schemes for IWT sector, a provision of Rs. 20 lakhs has been made for the purpose of setting up crew training centres.

[Translation]

#### Ahir Regiment

1377. SHRI RAM KRIPAL YADAV :  
SHRI MOHAMMAD ALI ASHRAF FATMI :

Will the Minister of DEFENCE be pleased to state:

(a) whether the Government propose to set up Ahir Regiment; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) No, Sir.

(b) Does not arise.

[English]

#### Setting up of Technical/Management Institutes in Maharashtra

1378. SHRI SANDIPAN THORAT : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether a good number of proposals are pending with the Government for setting up new Technical/Management Institutes in Maharashtra;

(b) if so, the reasons for their pending clearance; and

(c) the time by which the proposals are likely to be cleared?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) to (c). Under the All India Council for Technical Education (AICTE) Act the Council is empowered to grant permission to start technical institutions and for introduction of new courses for which the Council has framed Regulations laying down, inter alia, the mechanism for this purpose. Out of 166 proposals received from the State of Maharashtra for starting 108 institutions in Engineering & Technology and 58 institutions of Management the Council has already approved 16 institutions in Engineering & Technology so far.

#### Submergence of KUB Project

1379. SHRI S.D.N.R. WADIYAR : Will the Minister of WATER RESOURCES be pleased to state :

(a) the number of people likely to be affected due to submergence by Krishna Upper Bank project;

(b) whether necessary steps have been taken to help those affected people; and

(c) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) 1,26,574 people are likely to be affected due to submergence by Narayanpur Dam and Almati Dam of Upper Krishna Project Stage-I. The Project is receiving financial assistance from the World Bank.

(b) and (c). It is proposed to develop 105 resettlement colonies for oustees of Narayanpur Dam and Almati Dam of Upper Krishna Project

Stage-I. The progress achieved till March, 1996 is as under :-

(i) Resettlement colonies	60 Nos.
(ii) Open Wells	52 Nos.

(iii) Bore Wells	162 Nos.
(iv) Drinking Water Supply	15 Nos.
(v) Roads	104.72 Km.
(vi) School Buildings	49 Nos.
(vii) Panchayat/Community Halls	46 Nos.
(viii) Temples	71 Nos.
(ix) Mosques	15 Nos.
(x) Compensation paid	Rs. 198.389 crores
(xi) Persons rehabilitated	24517 Nos.

The estimated cost of rehabilitation & resettlement plan including land compensation is Rs. 1314.06 crores.

#### Dredging Machine Out of Order in J & K

1380. SHRI GULAM RASOOL KAR : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether Government are aware that the Dredging Machine at Baramulla in J & K has not been working for last ten years and due to accumulation of silt, rains are creating havoc in the valley; and

(b) if so, the action proposed to be taken in the matter?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) Yes, Sir. However the floods in the Jhelum Valley are not due to nonfunctioning of the Dredger alone.

(b) Government of J&K is examining a proposal to undertake overhauling of old dredging machine so that dredging operations could be resumed.

[Translation]

#### Auranga Reservoir Scheme

1381. SHRI BRAJ MOHAN RAM : Will the Minister of WATER RESOURCES be pleased to state :

(a) the date on which the Union Government had accorded approval to Auranga Reservoir Scheme of Bihar;

(b) the expenditure incurred on the said scheme so far;

(c) whether the Government propose to commission this project; and

(d) if so, by when and if not, the reasons therefor?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) Auranga Reservoir Scheme was approved in June 1983.

(b) Anticipated expenditure upto March 1995 was Rs. 18.40 Crores.

(c) and (d). The commissioning of the project depends upon the allocation of funds by the State Government.

[English]

#### Motor Vehicles Act 1988

1382. SHRI SARRAT PATTANAYAK : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government have amended the Motor Vehicles Act, 1988;

(b) if so, the details thereof;

(c) whether any memorandum has been received by the Government in this regard; and

(d) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) Yes, Sir.

(b) The Motor Vehicles Act 1988 was amended in 1994 vide Motor Vehicles (Amendment) Act, 1994. This was published for general information in the Gazette of India, Extraordinary, Part-II, Section I on 12th September, 1994 as "The Motor Vehicles (Amendment) Act, 1994, No. 54 of 1994".

(c) and (d). Amendment in the Motor Vehicles Act, 1988 is a continuous process and number of suggestions/representation have been received from various organisations/Departments, State Governments as well as from the individuals viz., All India Motor Transport Congress, Transport Departments of Government of Tamil nadu, Govt. of West Bengal, Govt. of NCT of Delhi, Govt. of Uttar Pradesh, etc. These suggestions/representations have been referred to a sub-committee reviewing the Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989 for their consideration.

#### CBI Enquiry on Indira Gandhi Canal Project

1383. SHRI TARACHAND BHAGORA : Will the Minister of WATER RESOURCE be pleased to state :

(a) whether Union Government propose to conduct a CBI enquiry into the gross financial irregularities and case of corruption that took place in the country's ambitious "Indira Gandhi Canal Project" during the last five years; and

(b) if so, the date on which it is likely to be initiated and the plan of action in regard thereto?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) and (b). No gross financial irregularities have been reported by Government of Rajasthan necessitating such an enquiry.

#### Small Pox

1384. SHRI JAGAT VIR SINGH DRONA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are aware that many